

ITEM NO.1772

COURT NO.8

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 5383/2015

RAJENDRA PRASAD MISHRA & ORS.

Petitioner(s)

VERSUS

BRIJENDRA . & ORS.

Respondent(s)

(IA No. 93708/2022 - APPLICATION FOR SUBSTITUTION, IA No. 93709/2022 - CONDONATION OF DELAY IN FILING SUBSTITUTION APPLN., IA No. 93714/2022 - EXEMPTION FROM FILING O.T. AND IA No. 93711/2022 - SETTING ASIDE AN ABATEMENT)

Date : 02-11-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KAROL
[IN CHAMBER]

For Petitioner(s)

Mr. Aditya Joshi, Adv.
Ms. Megha Gaur, Adv.
Mr. Parmanand Gaur, AOR

For Respondent(s)

Mr. Pawanshree Agrawal, AOR
Mr. Jinendra Jain, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. Learned counsel for th petitioner clarifies that the petitioner Nos. 1 and 2 are alive. It is only petitioner NO.3 who has expired.
2. Hence, the application for substitution to bring on record the legal representatives of petitioner No.3 is allowed, after

condoning the delay and setting aside abatement.

3. As prayed for, learned counsel for the petitioner is granted four weeks' time to file an application to bring on record the legal representatives of respondent No.10, subject to deposit of costs of Rs.5,000/- with the Himachal Pradesh Chief Ministers' Relief Fund, failing which the petition qua respondent No.10 shall stand dismissed for want of prosecution. The costs are being imposed on account of default on behalf of the petitioner.

4. Registry to ensure that copy of this order is electronically transmitted to the office of the Chief Secretary, Government of Himachal Pradesh.

5. Proof of deposit be filed in the Registry within a period of four weeks.

6. In the event steps being taken, the Registry to process as per Rules.

(DEEPAK SINGH)
COURT MASTER (SH)

(ANJU KAPOOR)
COURT MASTER (NSH)